

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.02/81 HELD
ON 19.04.2016

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 02/81 dated 19.04.2016 of Norms Committee-II for the year 2015-16 was held on 19.04.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K.Tiwary, Industrial Adviser	DHI
2.	Shri S.K. Jain, D.O.	DIPP
3.	Shri S.K. Bhatnagar, Deputy Industrial Adviser	MOS
4.	Shri Baljit Singh, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 02/81 dated 19.04.2016 are confirmed by the members.


बलजीत सिंह / BALJIT SINGH
 उपाय महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
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 भारत सरकार, नई दिल्ली
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Case No.:24/21/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Approved
HQ File :01/81/050/00427/AM16/	RLA File :13/24/040/00035/AM12/	Lic.No/Date:1310038262 29.12.2011	

Decision : NC decided to **ratify** the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/32/2016-TSW/01 dated 19/04/2016 as under:

1. Words " XLPE Insulated, PVC Sheathed with Bare messenger wire" may be suffixed with the description of export items at Sl. No. 1 to 5.
2. Words " Armoured, PVC Sheathed" may be suffixed with the description of export item at Sl. No. 6.
3. Net weight of 148.361 MT, 53.91 MT, 78.344 MT, 31.92 MT, 381.397 MT & 40.221 MT may be specified with quantities of export items at Sl. No. 1 to 6 respectively.
4. Quantities of import item at Sl. No 1, 4, 7, 10 & 13 viz. Alumimium Ingots may be allowed as 49855 Kgs., 19530 Kgs., 32024 Kgs., 15090 Kgs. & 188328 Kgs. respectively on net to net basis in export items at Sl. No. 1 to 5 respectively as claimed by the firm.
5. Quantity of import items at Sl. No. 16 viz. Alumimium Ingots may be allowed as applied for i.e. 4785 Kgs. being less than the net content in export item at Sl. No. 6.
6. Quantities of import items at Sl. No 2, 5, 8, 11, 14 & 17 viz. XLPE Compound may be allowed as applied for i.e. 10355 Kgs., 4062 Kgs., 6640 Kgs., 3300 Kgs., 41054 Kgs. & 709 Kgs. respectively being less than the net content in export items at Sl. No. 1 to 6 respectively.
7. Quantities of import items at Sl. No 3, 6, 9 & 18 viz. PVC Compound may be allowed as applied for i.e. 30690 Kgs., 12038 Kgs., 19729 Kgs. & 2168 Kgs. respectively being less than the net content in export items at Sl. No. 1, 2, 3 & 6 respectively.
8. Quantities of import items at Sl. No 12 & 15 viz. PVC Compound may be allowed as 7440 Kgs. & 89272 Kgs. respectively on net to net basis in export items at Sl. No. 4 & 5 respectively as claimed by the firm.
9. Quantities of import items at Sl. No 19 & 23 viz. Copper Tape may be allowed as 7639 Kgs. & 11196 Kgs. respectively on net to net basis in export items at Sl. No. 1 & 5 respectively as claimed by the firm.
10. Quantities of import items at Sl. No 20, 21, 22 & 24 viz. Copper Tape may be allowed as applied for i.e. 440 Kgs. , 531 Kgs, 168 Kgs & 100 Kgs. respectively on net to net basis in export items at Sl. No. 2, 3, 4 & 6 respectively.

RA may take suitable consequential action accordingly.

Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:31.05.2016

Decision : NC observed that the reply of the company has been referred to DHI for comments.

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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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NC decided to wait for their comments and defer the case.

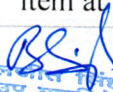
The case stands deferred to 31.05.2016.

3	Case No.:7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:31.05.2016
	Decision : NC observed that deficiency letter of MSME sent to company on 1.4.2016 . NC decided to wait for reply of the firm and defer the case. The case stands deferred to 31.05.2016.			

4	Case No.:34/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00422/AM14/	RLA File :05/24/040/00474/AM13/	Lic.No/Date:0510351299 11.04.2013	Defer Date:31.05.2016
	Decision : NC observed that deficiency letter of MSME sent to company on 12.02.2016 and reminder sent on 1.4.2016. NC decided to wait for reply of the firm and defer the case. The case stands deferred to 31.05.2016.			

5	Case No.:13/5/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Rejected
	HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date:0510353167 03.05.2013	
	Decision : NC noted that MSME Deficiency letter was issued to the company on 22.12.2015 followed by reminder dated 12.02.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

6	Case No.:34/21/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Approved
	HQ File :01/81/050/00437/AM16/	RLA File :13/24/040/00005/AM14/	Lic.No/Date:1310043068 21.05.2013	
	Decision : NC decided to ratify the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/32/2016-TSW/06 dated 19 /04/2016 as under: 1. Words “ XLPE Insulated & Sheathed” may be suffixed with the description of export item at Sl. No. 3.			


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 उप महानिदेशक विदेश व्यापार
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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


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 विदेश व्यापार विकास अधिकारी
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 उद्योग भवन, नई दिल्ली
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2. Net weight of 104.326 MT, 1.451 MT, 1.042 MT, 11.496 MT & 0.923 MT may be specified with quantities of export items at Sl. No. 1 to 5 respectively.
3. Quantities of import items at Sl. No 1 & 3 viz. Aluminium Ingots may be allowed as applied for i.e. 74817 Kgs. & 990 Kgs. respectively on net to net basis in export items at Sl. No. 1 & 2 respectively.
4. Quantities of import items at Sl. No 2 & 7 viz. XLPE Compound may be allowed as 29487 Kgs. & 835 Kgs. respectively on net to net basis in export items at Sl. No. 1 & 3 respectively as claimed by the firm.
5. Quantity of import item at Sl. No 4 viz. XLPE Compound may be allowed as applied for i.e. 462 Kgs. on net to net basis in export item at Sl. No. 2 .
6. Import item at Sl. No. 5 may be deleted.
7. Quantities of import item at Sl. No 6, 8 & 9 viz. Copper Wire Rods may be allowed as applied for i.e. 208 Kgs., 11496 Kgs. & 566 Kgs. respectively on net to net basis in export items at Sl. No. 3, 4 & 5 respectively.

RA may take suitable consequential action accordingly.

Case No.:13/18/81-ALC2/2015	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
HQ File :01/81/050/00357/AM16/	RLA File :09/24/040/00157/AM14/	Lic.No/Date:0910056761 15.07.2013	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for the comments and defer the case.			
The case stands deferred to 31.05.2016.			

Case No.:23/15/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Rejected
HQ File :01/81/050/00238/AM14/	RLA File :05/24/040/00159/AM14/	Lic.No/Date:0510361579 02.08.2013	
Decision : NC noted that MSME Deficiency letter was issued to the company on 22.12.2015 followed by reminder dated 12.02.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:25/21/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Approved
HQ File :01/81/050/00428/AM16/	RLA File :13/24/040/00024/AM14/	Lic.No/Date:1310044519 26.09.2013	
Decision : NC decided to ratify the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/32/2016-TSW/09 dated 19/04/2016 as under:			
1. Words "Copper Conductor" may be suffixed with the description of export items at			

[Signature]

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विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

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[Signature]

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विदेश व्यापार विकास अधिकारी
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वाणिज्य विभाग/Deptt. of Commerce
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Sl. No.1, 2 & 3.

2. Net weight of 66.516 MT, 3.348 MT 1.929 MT may be specified with quantities of export items at Sl. No. 1, 2 & 3 respectively.
3. Quantities of import items at Sl. No 1, 3 & 5 viz. Copper Wire Rods may be allowed as applied for i.e. 26510 Kgs., 1656 Kgs. & 1107 Kgs. respectively on net to net basis in export items at Sl. No. 1, 2 & 3 respectively.
4. Quantities of import items at Sl. No 2, 4 & 6 viz. XLPE Compound may be allowed as applied for i.e. 40006 Kgs., 1692 Kgs. & 822 Kgs. respectively on net to net basis in export items at Sl. No. 1, 2 & 3 respectively.

RA may take suitable consequential action accordingly.

10	Case No.:73/24/81-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date:31.05.2016
Decision : NC observed that the reply of the company has been referred to C&PC for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 31.05.2016.				

11	Case No.:11/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00200/AM16/	RLA File :07/24/040/00255/AM14/	Lic.No/Date:0710099873 22.11.2013	Defer Date:31.05.2016
Decision : NC observed that case has been referred to C&PC for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 31.05.2016.				

12	Case No.:6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DoT for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 31.05.2016.				

13	Case No.:7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date:31.05.2016

बलजीत सिंह
 उप निदेशक, विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
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 Udyog Bhawan, New Delhi

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 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : NC observed that case has been referred to DoT for comments. NC decided to wait for the comments and defer the case.

The case stands deferred to 31.05.2016.

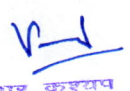
14	Case No.:30/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date:31.05.2016
Decision : NC noted that MSME Deficiency letter was issued to the company on 12.02.2016 followed by reminder dated 1.04.2016. NC decided to wait for the reply of the firm and defer the case.				
The case stands deferred to 31.05.2016.				

15	Case No.:84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date:31.05.2016
Decision : NC observed that case has been referred to MNRE for comments. NC decided to wait for the comments and defer the case.				
The case stands deferred to 31.05.2016.				

16	Case No.:85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status: Case Deferred
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date:31.05.2016
Decision : NC observed that case has been referred to MNRE for comments. NC decided to wait for the comments and defer the case.				
The case stands deferred to 31.05.2016.				

17	Case No.:14/3/81-ALC2/2014	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status: Case Deferred
	HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date:0410156295 17.03.2014	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DHI comments. NC decided to wait their comments and defer the case.				
The case stands deferred to 31.05.2016.				


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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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18	Case No.:9/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00198/AM16/	RLA File :07/24/040/00472/AM14/	Lic.No/Date:0710102970 18.03.2014	Defer Date:31.05.2016
Decision : NC observed that case has been referred to C&PC for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 31.05.2016.				

19	Case No.:20/6/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00174/AM15/	RLA File :02/24/040/00011/AM15/	Lic.No/Date:0210202660 23.04.2014	Defer Date:31.05.2016
Decision : NC noted that MSME Deficiency letter was issued to the company on 22.12.2015 followed by reminder dated 12.02.2016. NC decided to wait for the reply of the firm and defer the case. The case stands deferred to 31.05.2016.				

20	Case No.:16/6/81-ALC2/2014	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DoT for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 31.05.2016.				

21	Case No.:10/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00199/AM16/	RLA File :07/24/040/00039/AM15/	Lic.No/Date:0710104122 15.05.2014	Defer Date:31.05.2016
Decision : NC observed that case has been referred to C&PC for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 31.05.2016.				

22	Case No.:14/18/81-ALC2/2015	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00358/AM16/	RLA File :09/24/040/00090/AM15/	Lic.No/Date:0910060200 23.05.2014	Defer Date:31.05.2016


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 Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
 Vinod Kumar Kashyap
 निदेशक व्यापार विकास अधिकारी
 Foreign Trade Development Officer
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 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
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Decision : NC observed that the reply of the company has been referred to DHI for comments. NC decided to wait for their comments and defer the case.

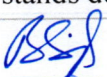
The case stands deferred to 31.05.2016.

23	Case No.:8/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00197/AM16/	RLA File :07/24/040/00125/AM15/	Lic.No/Date:0710105630 10.07.2014	Defer Date:31.05.2016
Decision : NC observed that case has been referred to C&PC for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 31.05.2016.				

24	Case No.:3/9/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00257/AM15/	RLA File :34/24/040/00095/AM15/	Lic.No/Date:3410040390 23.07.2014	Defer Date:31.05.2016
Decision : NC observed that hard copy of the application of above AA not received from the RA, Vadodara inspite of repeated reminders dated 17.8.2015, 16.10.2015, 13.11.2016 and 22.12.2015. NC decided to defer the case and send one more reminder to RA, Vadodra and in case no reply is received before the next meeting the case may be closed. The case stands deferred to 31.05.2016.				

25	Case No.:7/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00196/AM16/	RLA File :07/24/040/00166/AM15/	Lic.No/Date:0710106351 11.08.2014	Defer Date:31.05.2016
Decision : NC observed that case has been referred to C&PC for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 31.05.2016.				

26	Case No.:20/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date:31.05.2016
Decision : NC observed that the reply of the company has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 31.05.2016.				


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशालय
Deputy Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

27	Case No.:11/15/81-ALC2/2014	Party Name:WORTHY ENGINEERING	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00468/AM15/	RLA File :07/24/040/00235/AM15/	Lic.No/Date:0710106811 10.10.2014	Defer Date:31.05.2016
Decision : NC observed that the reply of the company is being referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 31.05.2016.				

28	Case No.:45/15/81-ALC2/2014	Party Name:SHREE-JI POWERLINES	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00502/AM15/	RLA File :03/95/040/00608/AM15/	Lic.No/Date:0310790374 20.10.2014	Defer Date:31.05.2016
Decision : NC observed that the reply of the company has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 31.05.2016.				

29	Case No.:66/15/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Approved
	HQ File :01/81/050/00523/AM15/	RLA File :11/24/040/00009/AM15/	Lic.No/Date:1110028112 20.11.2014	
Decision : NC decided to ratify the norms for above AA as per the written comments of the MoS vide their U.O. No.2(9)/2014-TW-Vol-I dated 10/03/2016 (copy enclosed). RA may take suitable consequential action accordingly.				

30	Case No.:12/18/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	Defer Date:31.05.2016
Decision : NC observed that reply of the firm has been received and same is being sent to MSME for comments. Hence, NC decided to defer the case. The case stands deferred to 31.05.2016.				

31	Case No.:22/18/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Rejected
	HQ File :01/81/050/00641/AM15/	RLA File :56/24/040/00053/AM15/	Lic.No/Date:5610004512 06.01.2015	


BALJIT SINGH
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC noted that MoS deficiency letter was issued to the company on 11.05.2015 followed by reminder dated 26.06.2015. The company was granted 6 month extension on 24.09.2015 as per their request. Since, no reply has been received from the company in extended time granted, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

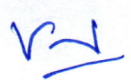
32	Case No.:55/18/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date:1110028126 19.01.2015	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DoT for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 31.05.2016.				

33	Case No.:4/24/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00506/AM16/	RLA File :03/95/040/00882/AM15/	Lic.No/Date:0310793173 21.01.2015	Defer Date:31.05.2016
Decision : NC observed that DIPP deficiency letter has been sent to firm. NC decided to wait for the reply of the firm and defer the case.				
The case stands deferred to 31.05.2016.				

34	Case No.:56/18/81-ALC2/2014	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00675/AM15/	RLA File :22/24/040/00088/AM15/	Lic.No/Date:2210015181 30.01.2015	Defer Date:31.05.2016
Decision : NC observed that DHI deficiency letter no.3(59)/2015/TSW(B)/ dated 4.11.2015 was sent to firm. NC decided to send a reminder and defer the case.				
The case stands deferred to 31.05.2016.				

35	Case No.:44/18/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00663/AM15/	RLA File :07/24/040/00362/AM15/	Lic.No/Date:0710107543 02.02.2015	Defer Date:31.05.2016
Decision : NC observed that case has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.				


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 31.05.2016.

36	Case No.:5/24/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00507/AM16/	RLA File :03/95/040/01051/AM15/	Lic.No/Date:0310795328 15.04.2015	Defer Date:31.05.2016
Decision : NC observed that case has been referred to MoS for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 31.05.2016.				

37	Case No.:32/21/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00435/AM16/	RLA File :13/24/040/00059/AM15/	Lic.No/Date:1310047839 17.04.2015	Defer Date:31.05.2016
Decision : NC decided to send a deficiency letter to firm for the above AA as per the written comments of the DIPP vide their U.O. No.12/32/2016-TSW/37 dated 19/04/2016 as under:-				
1. Voltage rating of cables 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of Cable. 4. Material balancing viz. net content of each imported and indigenous input per KM of export product. 5. Wastage claimed on each import item, if any.				
The case stands deferred to 31.05.2016.				

38	Case No.:1/3/81-ALC2/2015	Party Name:HARSHINI EPC PVT LTD	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00074/AM16/	RLA File :09/24/040/00535/AM15/	Lic.No/Date:0910061983 06.05.2015	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 31.05.2016.				

39	Case No.:11/18/81-ALC2/2015	Party Name:DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00355/AM16/	RLA File :10/24/040/00012/AM16/	Lic.No/Date:1010059178 15.06.2015	Defer Date:31.05.2016
Decision : NC observed that reply of the firm has been received and same is being sent to				


 बलजित सिंह / BALJIT SINGH
 निदेशक निर्यात व्यापार
 Director General of Foreign Trade
 निर्यात व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 निदेशक निर्यात विकास अधिकारी
 Foreign Trade Development Officer
 निर्यात व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 भारत सरकार, नई दिल्ली
 Udyog Bhawan, New Delhi

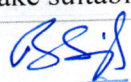
DHI for comments. NC decided to defer the case.

The case stands deferred to 31.05.2016.

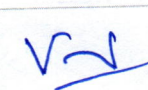
40	Case No.:25/9/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:2/81- ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00214/AM16/	RLA File :09/24/040/00110/AM16/	Lic.No/Date:0910062214 18.06.2015	Defer Date:31.05.2016
Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 31.05.2016.				

41	Case No.:7/18/81-ALC2/2015	Party Name:THERMO CABLES LIMITED	Meet No/Date:2/81- ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00351/AM16/	RLA File :09/24/040/00085/AM16/	Lic.No/Date:0910062247 24.06.2015	Defer Date:31.05.2016
Decision : NC observed that deficiency letter of DIPP sent to the company on 12.02.2016 followed with a reminder dated 01.04.2016. NC decided to wait for reply of the company and defer the case.				
The case stands deferred to 31.05.2016.				

42	Case No.:2/24/81-ALC2/2015	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/81- ALC2/2016 19.04.2016	Approved
	HQ File :01/81/050/00504/AM16/	RLA File :03/95/040/00850/AM15/	Lic.No/Date:0310796879 25.06.2015	
Decision : NC decided to ratify the norms for above AA on repeat basis as per the written comments of the DIPP vide their U.O. No.12/32/2016-TSW/01 dated 19/04/2016 as under:				
1. Net empty weight of export product may be specified as 473.89 MT. 2. Import items at Sl. Nos. 1 to 4 shall be of relevant grade and thickness as contained in the export product. 3. Quantity of import item at Sl. No. 1 may be allowed 1.0392 Kgs./Kg. content in the export product as claimed by the firm. 4. Quantity of import item at Sl. No. 2 may be allowed 1.03 Kgs./Kg. content in the export product as claimed by the firm. 5. Quantity of import item at Sl. No. 3 may be allowed as 115914 Kgs. as 1.05 Kgs./Kg. content in the export product. 6. Quantity of import item at Sl. No. 4 may be allowed as 31594 Kgs. as 1.03 Kgs./Kg. content in the export product.				
RA may take suitable consequential action accordingly.				


बलजित सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:1/12/81-ALC2/2015	Party Name:DIANA METALS	Meet No/Date:2/81-ALC2/2016 19.04.2016	Rejected
HQ File :01/81/050/00233/AM16/	RLA File :04/24/040/00093/AM16/	Lic.No/Date:0410160886 07.08.2015	
43 Decision : NC noted that MSME Deficiency letter was issued to the company on 22.12.2015 followed by reminder dated 12.02.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:1/21/81-ALC2/2015	Party Name:TRANSFORMERS & RECTIFIERS (INDIA) LTD	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
HQ File :01/81/050/00404/AM16/	RLA File :08/24/040/00138/AM16/	Lic.No/Date:0810135865 17.08.2015	Defer Date:31.05.2016
44 Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 31.05.2016.			

Case No.:35/24/81-ALC2/2015	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
HQ File :01/81/050/00537/AM16/	RLA File :07/24/040/00163/AM16/	Lic.No/Date:0710108676 03.09.2015	Defer Date:31.05.2016
45 Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 31.05.2016.			

Case No.:4/2/81-ALC2/2016	Party Name:ARFIN INDIA LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
HQ File :01/81/050/00004/AM17/	RLA File :08/24/040/00184/AM16/	Lic.No/Date:0810136037 11.09.2015	Defer Date:31.05.2016
46 Decision : NC observed that hard copy of application for the above AA has not been received from the concerned RA. NC decided to send a reminder to concerned RA to forward the copy of the application for examination and defer the case.			
The case stands deferred to 31.05.2016.			

Case No.:1/18/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
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बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/81/050/00345/AM16/	RLA File :34/24/040/00162/AM16/	Lic.No/Date:3410041508 14.09.2015	Defer Date:31.05.2016
Decision :			

48	Case No.:3/18/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Approved
	HQ File :01/81/050/00347/AM16/	RLA File :34/24/040/00166/AM16/	Lic.No/Date:3410041526 21.09.2015	
Decision : NC decided to ratify the norms for above AA as per the written comments of the DHI vide their U.O. No.3/214/2015-TSW(B) dated 29/3/2016 (copy enclosed).				
RA may take suitable consequential action accordingly.				

49	Case No.:4/18/81-ALC2/2015	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00348/AM16/	RLA File :34/24/040/00156/AM16/	Lic.No/Date:3410041556 24.09.2015	Defer Date:31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case.				
The case stands deferred to 31.05.2016.				

50	Case No.:13/2/81-ALC2/2016	Party Name:GUPTA METAL SHEETS LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00013/AM17/	RLA File :05/23/040/00303/AM16/	Lic.No/Date:0510395965 19.10.2015	Defer Date:31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case.				
The case stands deferred to 31.05.2016.				

51	Case No.:14/2/81-ALC2/2016	Party Name:GUPTA METAL SHEETS LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00014/AM17/	RLA File :05/23/040/00278/AM16/	Lic.No/Date:0510395975 19.10.2015	Defer Date:31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case.				
The case stands deferred to 31.05.2016.				

52	Case No.:29/21/81-ALC2/2015	Party Name:JSW STEEL COATED PRODUCTS	Meet No/Date:2/81-ALC2/2016	Approved
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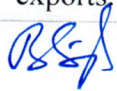
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	LIMITED,	19.04.2016	
HQ File :01/81/050/00432/AM16/	RLA File :03/94/040/00602/AM16/	Lic.No/Date:0310800028 04.11.2015	
Decision : NC decided to ratify the norms for above AA as per the written comments of the MoS U.O. No. 2(26)/2015-TD dated 19.04.2016 (copy enclosed). RA may take suitable consequential action accordingly.			

53	Case No.:9/21/81-ALC2/2015	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:2/81- ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00412/AM16/	RLA File :05/23/040/00363/AM16/	Lic.No/Date:0510396451 27.11.2015	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 31.05.2016.				

54	Case No.:17/2/81-ALC2/2016	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:2/81- ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00017/AM17/	RLA File :13/24/040/00034/AM16/	Lic.No/Date:1310048051 27.11.2015	Defer Date:31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.				

55	Case No.:32/24/81-ALC2/2015	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:2/81- ALC2/2016 19.04.2016	Approved
	HQ File :01/81/050/00534/AM16/	RLA File :03/95/040/00637/AM16/	Lic.No/Date:0310800580 02.12.2015	
Decision : NC decided to ratify the norms for above AA on repeat basis as per the written comments of the DIPP vide their U.O. No.12/32/2016-TSW/55 dated 19/04/2016 as under as per their Advance authorization No.0310791833 dated 09/12/2014 ratified in NC Meeting No.8/81 dated 28.7.2015:				
- Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight. - Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 % . - Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51 %. - Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports.				


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
नई दिल्ली
New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

5. Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net basis as claimed by the firm

RA may take suitable consequential action accordingly.

56	Case No.:2/21/81-ALC2/2015	Party Name:VEER-O-METALS PVT .LTD	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00405/AM16/	RLA File :07/24/040/00311/AM16/	Lic.No/Date:0710109153 09.12.2015	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 31.05.2016.				

57	Case No.:36/24/81-ALC2/2015	Party Name:UM CABLES LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Approved
	HQ File :01/81/050/00538/AM16/	RLA File :03/95/040/00641/AM16/	Lic.No/Date:0310800832 09.12.2015	
Decision : NC decided to ratify the norms for above AA on repeat basis as per the written comments of the DeitY vide their U.O. No.17(14)/2016-IPHW dated 01/04/2016 (Copy enclosed).				
RA may take suitable consequential action accordingly.				

58	Case No.:16/21/81-ALC2/2015	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Approved
	HQ File :01/81/050/00419/AM16/	RLA File :10/24/040/00079/AM16/	Lic.No/Date:1010059339 10.12.2015	
Decision : NC decided to ratify the norms for above AA on repeat basis as per the written comments of the DeitY vide their U.O. No.17(5)/2016-IPHW dated 01/03/2016 (Copy enclosed).				
RA may take suitable consequential action accordingly.				

59	Case No.:31/24/81-ALC2/2015	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:2/81-ALC2/2016 19.04.2016	Approved
	HQ File :01/81/050/00533/AM16/	RLA File :03/95/040/00677/AM16/	Lic.No/Date:0310800985 14.12.2015	
Decision : NC decided to ratify the norms for above AA on repeat basis as per the written comments of the DIPP vide their U.O. No.12/32/2016-TSW/59 dated 19 /04/2016 as under:				
1. Words "containing 287.06 MT of Cold Rolled Stainless Steel Grade AISI 201 " may				



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

- be suffixed with the description of export product .
- Words "of relevant thickness" " may be suffixed with the description of import items at Sl. No. 1 & 2.
 - Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 56 MT & 254 MT respectively as 1.08 Kgs./Kg. content in export items as claimed by the applicant.

RA may take suitable consequential action accordingly.

60	Case No.:33/24/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00535/AM16/	RLA File :03/95/040/00470/AM16/	Lic.No/Date:0310800978 14.12.2015	Defer Date:31.05.2016
Decision : NC observed that hard copy of application for the above AA has not been received from the concerned RA. NC decided to send a reminder to concerned RA to forward the copy of the application for examination and defer the case.				
The case stands deferred to 31.05.2016.				

61	Case No.:17/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00519/AM16/	RLA File :03/94/040/00734/AM16/	Lic.No/Date:0310801043 15.12.2015	Defer Date:31.05.2016
Decision : NC decided to send deficiency letter to firm as per written comments of MSME vide ID note No. TL-13024/66/2016-MMM&A-DCMSME dated 01.04.2016 (copy enclosed).				
The case stands deferred to 31.05.2016.				

62	Case No.:18/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00520/AM16/	RLA File :03/94/040/00735/AM16/	Lic.No/Date:0310801045 15.12.2015	Defer Date:31.05.2016
Decision : NC decided to send deficiency letter to firm as per written comments of MSME vide ID note No. TL-13024/67/2016-MMM&A-DCMSME dated 01.04.2016 (copy enclosed).				
The case stands deferred to 31.05.2016.				

63	Case No.:21/24/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Approved
	HQ File :01/81/050/00523/AM16/	RLA File :03/94/040/00700/AM16/	Lic.No/Date:0310801047 15.12.2015	
Decision : NC decided to ratify the norms for above AA on repeat basis as per the written				


 बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

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 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

comments of the DIPP vide their U.O. No.12/32/2016-TSW/63 dated 19/04/2016 as under:

1. Net Weights of export products from Sl. No 1 to 13 may be specified as under:

Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)
1	72.60	6	25.633	11	18.733
2	196.493	7	44.775	12	23.751
3	86.753	8	212.541	13	29.484
4	252.891	9	83.652		
5	12.907	10	22.08		

2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 410100.67 Kgs. for export products at Sl. No. 1 to 7 & 10 to 13, taking clue from Engineering Tables No. 4 & 5.
3. Quantity of import item at Sl. No 2 viz. Primary unalloyed Aluminium may be allowed as applied for i.e. 218908 Kgs. for export products at Sl. No. 8 & 9, taking clue from Engineering Table No. 5.
4. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 13, as claimed by the firm.
5. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 7 & 10 to 13, as claimed by the firm.
6. Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 7 & 10 to 13, as claimed by the firm.
7. Quantities of import item at Sl. No. 6 viz. G.I. Wire may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 4 & 10 to 13, as claimed by the firm.

RA may take suitable consequential action accordingly.

Case No.:24/24/81-ALC2/2015	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Approved
HQ File :01/81/050/00526/AM16/	RLA File :03/94/040/00681/AM16/	Lic.No/Date:0310801028 15.12.2015	

Decision : NC decided to **ratify** the norms for above AA on repeat basis as per the written comments of the DIPP vide their U.O. No.12/32/2016-TSW/64 dated 19/04/2016 as under:

1. Net weight of export products at Sl. No. 1 & 2 may be specified as 26908 Kgs. & 30896 Kgs. respectively.
2. Quantity of import item at Sl. No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade) may be allowed as applied for i.e. 30893.01 Kgs. taking clue from Engineering Table No. 4.
3. Quantity of import item at Sl.No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 & 2.
4. Quantities of import item at Sl. No.3 viz. Copper Tape may be allowed as 1.01

B.S.S.
बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

V.K.
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- Kgs/Kg content in the Export Products at Sl. No. 1 & 2.
5. Quantity of import item at Sl.No. 4 viz. PVC Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 & 2.
6. Import items at Sl. No. 5 (Wooden Drum) may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

65	Case No.:16/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00518/AM16/	RLA File :03/94/040/00731/AM16/	Lic.No/Date:0310801123 16.12.2015	Defer Date:31.05.2016
Decision : NC decided to send deficiency letter to firm as per written comments of MSME vide ID note No. TL-13024/69/2016-MMM&A-DCMSME dated 01.04.2016 (copy enclosed). The case stands deferred to 31.05.2016.				

66	Case No.:19/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00521/AM16/	RLA File :03/94/040/00733/AM16/	Lic.No/Date:0310801126 16.12.2015	Defer Date:31.05.2016
Decision : NC decided to send deficiency letter to firm as per written comments of MSME vide ID note No. TL-13024/65/2016-MMM&A-DCMSME dated 01.04.2016 (copy enclosed). The case stands deferred to 31.05.2016.				

67	Case No.:20/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00522/AM16/	RLA File :03/94/040/00732/AM16/	Lic.No/Date:0310801122 16.12.2015	Defer Date:31.05.2016
Decision : NC decided to send deficiency letter to firm as per written comments of MSME vide ID note No. TL-13024/68/2016-MMM&A-DCMSME dated 01.04.2016 (copy enclosed). The case stands deferred to 31.05.2016.				

68	Case No.:29/2/81-ALC2/2016	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case deferred
	HQ File :01/81/050/00029/AM17/	RLA File :31/83/040/00125/AM16/	Lic.No/Date:3110065796 16.12.2015	Defer Date: 31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DHI for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.				


बलजित सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशालय
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

69	Case No.:8/24/81-ALC2/2015	Party Name:POSCO MAHARASHTRA STEEL PVT. LTD.,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Approved
	HQ File :01/81/050/00510/AM16/	RLA File :03/95/040/00692/AM16/	Lic.No/Date:0310801177 17.12.2015	
Decision : NC decided to ratify the norms for above AA as per the written comments of the MoS vide their U.O. No.3/(12)/2014-TW dated 08/03/2016 (copy enclosed). RA may take suitable consequential action accordingly.				

70	Case No.:25/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00527/AM16/	RLA File :10/24/040/00081/AM16/	Lic.No/Date:1010059345 17.12.2015	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 31.05.2016.				

71	Case No.:28/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00530/AM16/	RLA File :10/24/040/00083/AM16/	Lic.No/Date:1010059344 17.12.2015	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 31.05.2016.				

72	Case No.:29/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00531/AM16/	RLA File :10/24/040/00082/AM16/	Lic.No/Date:1010059346 18.12.2015	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 31.05.2016.				

73	Case No.:22/2/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00022/AM17/	RLA File :09/24/040/00390/AM16/	Lic.No/Date:0910063003 21.12.2015	Defer Date:31.05.2016
Decision : NC observed that application of the company for the above AA has been received				


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

and same is being forwarded to DIPP for comments. NC decided to defer the case.

The case stands deferred to 31.05.2016.

74	Case No.:23/2/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00023/AM17/	RLA File :09/24/040/00386/AM16/	Lic.No/Date:0910063004 21.12.2015	Defer Date:31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.				

75	Case No.:7/24/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00509/AM16/	RLA File :03/95/040/00648/AM16/	Lic.No/Date:0310801276 22.12.2015	Defer Date: 31.05.2016
Decision : NC decided to send deficiency letter to firm for above AA as per the written comments of the MoS vide their U.O. No.2/(2)/2015-TD-Vol.II dated 14/03/2016 (copy enclosed). The case stands deferred to 31.05.2016.				

76	Case No.:8/2/81-ALC2/2016	Party Name:ELECTROLEAD PUNE PVT. LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00008/AM17/	RLA File :31/83/040/00112/AM16/	Lic.No/Date:3110065804 22.12.2015	Defer Date: 31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.				

77	Case No.:16/2/81-ALC2/2016	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00016/AM17/	RLA File :13/24/040/00035/AM16/	Lic.No/Date:1310048082 29.12.2015	Defer Date:31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.				

78	Case No.:26/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81-ALC2/2016	Status:Case Deferred
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बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

V-1

विनोद कुमार कश्यप
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		19.04.2016	
HQ File :01/81/050/00528/AM16/	RLA File :10/24/040/00089/AM16/	Lic.No/Date:1010059352 30.12.2015	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 31.05.2016.			

Case No.:27/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81- ALC2/2016 19.04.2016	Status:Case Deferred
HQ File :01/81/050/00529/AM16/	RLA File :10/24/040/00087/AM16/	Lic.No/Date:1010059351 30.12.2015	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 31.05.2016.			

Case No.:9/24/81-ALC2/2015	Party Name:LOYA PRE ENGINEERED BUILDINGS PVT. LTD.	Meet No/Date:2/81- ALC2/2016 19.04.2016	Approved
HQ File :01/81/050/00511/AM16/	RLA File :03/95/040/00751/AM16/	Lic.No/Date:0310801529 04.01.2016	
Decision : NC decided to ratify the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/32/2016-TSW/80 dated 19/04/2016 as under :			
1. Quantity of import item at Sl. No. 1 may be allowed on net to net basis as claimed by the applicant.			
RA may take suitable consequential action accordingly.			

Case No.:23/24/81- ALC2/2015	Party Name:APPLE INTERNATIONAL	Meet No/Date:2/81- ALC2/2016 19.04.2016	Status:Case Deferred
HQ File :01/81/050/00525/AM16/	RLA File :03/94/040/00724/AM16/	Lic.No/Date:0310801624 07.01.2016	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 31.05.2016.			

Case No.:14/24/81- ALC2/2015	Party Name:VENTURE LIGHTING INDIA LTD.	Meet No/Date:2/81- ALC2/2016 19.04.2016	Status:Case Deferred
HQ File	RLA File	Lic.No/Date:3410041797	Defer

बलजित सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/81/050/00516/AM16/ :34/24/040/00247/AM16/ 11.01.2016 Date:31.05.2016

Decision : NC decided to send deficiency letter to firm for above AA as per the written comments of the DIPP vide their U.O. No.12/32/2016-TSW/82 dated 19/04/2016 as under:

1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, export product wise.
2. Detailed calculations/basis for the quantities of import items.
3. Justification for the wastages claimed on import items at Sl. No. 6, 13, 14 & 16 to 22.
4. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred to 31.05.2016.

Case No.: 22/24/81-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 2/81-ALC2/2016 19.04.2016	Approved
HQ File :01/81/050/00524/AM16/	RLA File :03/94/040/00794/AM16/	Lic.No/Date: 0310801677 11.01.2016	

Decision : NC decided to **ratify** the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/32/2016-TSW/83 dated 19/04/2016 as under :

1. Net Weights of export products from Sl. No 1 to 41 may be specified as under:

Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)
1	1.11	15	0.530	29	14.214
2	4.673	16	0.864	30	9.516
3	13.261	17	1.297	31	23.106
4	5.722	18	1.253	32	15.878
5	6	19	1.536	33	16.966
6	6.729	20	6.221	34	9.139
7	11.786	21	4.073	35	14.214
8	3.241	22	0.476	36	3.234
9	12.29	23	0.901	37	7.008
10	4.61	24	7.232	38	7.686
11	1.728	25	23.106	39	9.513
12	0.696	26	14.01	40	18.272
13	0.445	27	14.97	41	19.957
14	0.215	28	9.139		

2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 76717.58 Kgs. for export products at Sl. No. 1 to 35, taking clue from Engineering Tables No. 4 & 5.
3. Quantity of import item at Sl. No 2 viz. Primary unalloyed Aluminium may be allowed as applied for i.e. 56062 Kgs. for export products at Sl. No. 36 to 41, as per Engineering Table No. 5.


बलजित सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
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4. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 11 to 18 & 23 to 41, as claimed by the firm
5. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 11 & 15 to 35, as claimed by the firm.
6. Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 11 & 15 to 35, as claimed by the firm.
7. Quantities of import item at Sl. No. 6 viz. Hot Rolled Alloy Steel Wire Rod may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 9 & 24 to 35, as claimed by the firm.
8. Quantity of import item at Sl. No.7 viz. Zinc Ingot may be allowed as applied for i.e. 2265.15 Kgs .

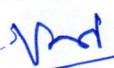
RA may take suitable consequential action accordingly.

84	Case No.:24/2/81-ALC2/2016	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:2/81- ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00024/AM17/	RLA File :09/24/040/00609/AM16/	Lic.No/Date:0910063127 11.01.2016	Defer Date:31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DHI for comments. NC decided to defer the case.				
The case stands deferred to 31.05.2016.				

85	Case No.:25/2/81-ALC2/2016	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:2/81- ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00025/AM17/	RLA File :09/24/040/00608/AM16/	Lic.No/Date:0910063128 11.01.2016	Defer Date:31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DHI for comments. NC decided to defer the case.				
The case stands deferred to 31.05.2016.				

86	Case No.:26/2/81-ALC2/2016	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:2/81- ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00026/AM17/	RLA File :09/24/040/00606/AM16/	Lic.No/Date:0910063129 11.01.2016	Defer Date:31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DHI for comments. NC decided to defer the case.				


बलजित सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 31.05.2016.

87	Case No.:37/24/81-ALC2/2015	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00539/AM16/	RLA File :05/23/040/00431/AM16/	Lic.No/Date:0510397312 15.01.2016	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 31.05.2016.				

88	Case No.:34/24/81-ALC2/2015	Party Name:TATA PRECISION INDUSTRIES (INDIA) LTD.,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00536/AM16/	RLA File :56/24/040/00050/AM16/	Lic.No/Date:5610004816 22.01.2016	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 31.05.2016.				

89	Case No.:15/2/81-ALC2/2016	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00015/AM17/	RLA File :13/24/040/00041/AM16/	Lic.No/Date:1310048113 25.01.2016	Defer Date:31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case.				
The case stands deferred to 31.05.2016.				

90	Case No.:15/24/81-ALC2/2015	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00517/AM16/	RLA File :05/24/040/00530/AM16/	Lic.No/Date:0510397430 28.01.2016	Defer Date:31.05.2016
Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 31.05.2016.				

91	Case No.:13/24/81-ALC2/2015	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Approved
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बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
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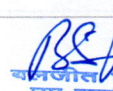
HQ File :01/81/050/00515/AM16/	RLA File :04/24/040/00219/AM16/	Lic.No/Date:0410161565 29.01.2016	
Decision : NC decided ratify the norms for the above AA as per written comments of MSME vide ID note No. TL-13024/62/2016-MMM&A-DCMSME dated 31.03.2016 (copy enclosed).			
RA may take suitable consequential action accordingly.			

	Case No.:2/2/81-ALC2/2016	Party Name:TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:2/81- ALC2/2016 19.04.2016	Status:Case Deferred
92	HQ File :01/81/050/00002/AM17/	RLA File :52/24/040/00075/AM16/	Lic.No/Date:5210041748 29.01.2016	Defer Date:31.05.2016
	Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case.			
	The case stands deferred to 31.05.2016.			

93	Case No.:5/2/81-ALC2/2016	Party Name:ARUN INTERNATIONAL	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00005/AM17/	RLA File :05/23/040/00452/AM16/	Lic.No/Date:0510397464 02.02.2016	Defer Date:31.05.2016
	Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.			

94	Case No.:9/2/81-ALC2/2016	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:2/81- ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00009/AM17/	RLA File :05/23/040/00419/AM16/	Lic.No/Date:0510397504 04.02.2016	Defer Date:31.05.2016
	Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case.			
The case stands deferred to 31.05.2016.				

Case No.:12/2/81-ALC2/2016	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:2/81- ALC2/2016 19.04.2016	Status:Case Deferred
HQ File :01/81/050/00012/AM17/	RLA File :05/23/040/00417/AM16/	Lic.No/Date:0510397520 08.02.2016	Defer Date:31.05.2016
95	Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case.		


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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Dir. General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 31.05.2016.

96	Case No.:20/2/81-ALC2/2016	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00020/AM17/	RLA File :05/24/040/00511/AM16/	Lic.No/Date:0510397526 08.02.2016	Defer Date:31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.				

97	Case No.:21/2/81-ALC2/2016	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00021/AM17/	RLA File :05/24/040/00549/AM16/	Lic.No/Date:0510397527 08.02.2016	Defer Date:31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.				

98	Case No.:27/2/81-ALC2/2016	Party Name:U.K.B. ELECTRONICS PVT.LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00027/AM17/	RLA File :05/24/040/00518/AM16/	Lic.No/Date:0510397529 08.02.2016	Defer Date:
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.				

99	Case No.:28/2/81-ALC2/2016	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File :01/81/050/00028/AM17/	RLA File :09/71/040/00168/AM16/	Lic.No/Date:0910063235 10.02.2016	Defer Date:31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to MoD for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.				

100	Case No.:30/2/81-ALC2/2016	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310802487	Defer

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:01/81/050/00030/AM17/	:03/95/040/00807/AM16/	11.02.2016	Date:31.05.2016
Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.			

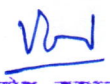
101	Case No.: 10/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status: Case Deferred
	HQ File :01/81/050/00010/AM17/	RLA File :10/24/040/00106/AM16/	Lic.No/Date:1010059409 16.02.2016	Defer Date:31.05.2016
	Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DeitY for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.			

102	Case No.: 11/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status: Case Deferred
	HQ File :01/81/050/00011/AM17/	RLA File :10/24/040/00107/AM16/	Lic.No/Date:1010059410 16.02.2016	Defer Date:31.05.2016
	Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DeitY for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.			

103	Case No.: 6/2/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status: Case Deferred
	HQ File :01/81/050/00006/AM17/	RLA File :13/24/040/00044/AM16/	Lic.No/Date:1310048136 24.02.2016	Defer Date:31.05.2016
	Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.			

104	Case No.: 7/2/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status: Case Deferred
	HQ File :01/81/050/00007/AM17/	RLA File :13/24/040/00039/AM16/	Lic.No/Date:1310048137 24.02.2016	Defer Date:31.05.2016
	Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.			


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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
नई दिल्ली-110002


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

105	Case No.: 3/2/81-ALC2/2016	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status: Case Deferred
	HQ File :01/81/050/00003/AM17/	RLA File :05/23/040/00466/AM16/	Lic.No/Date:0510397779 01.03.2016	Defer Date:31.05.2016
	Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DHI for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.			

106	Case No.: 18/2/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status: Case Deferred
	HQ File :01/81/050/00018/AM17/	RLA File :05/23/040/00512/AM16/	Lic.No/Date:0510397777 01.03.2016	Defer Date:31.05.2016
	Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.			

107	Case No.: 19/2/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status: Case Deferred
	HQ File :01/81/050/00019/AM17/	RLA File :05/23/040/00510/AM16/	Lic.No/Date:0510397778 01.03.2016	Defer Date:31.05.2016
	Decision : NC observed that hard copy of application for the above AA has not been received from the concerned RA. NC decided to send a reminder to concerned RA to forward the copy of the application for examination and defer the case. The case stands deferred to 31.05.2016.			

108	Case No.: 1/2/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status: Case Deferred
	HQ File :01/81/050/00001/AM17/	RLA File :05/23/040/00522/AM16/	Lic.No/Date:0510397805 02.03.2016	Defer Date:31.05.2016
	Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case. The case stands deferred to 31.05.2016.			

109	Case No.: 31/2/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:2/81-ALC2/2016 19.04.2016	Status: Case Deferred
	HQ File :01/81/050/00031/AM17/	RLA File :03/95/040/00740/AM16/	Lic.No/Date:0310802976 02.03.2016	Defer Date:31.05.2016

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बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विभाग, नई दिल्ली
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC observed that application of the company for the above AA has been received and same is being forwarded to DIPP for comments. NC decided to defer the case.

The case stands deferred to 31.05.2016.

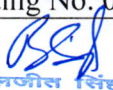
Offline Agenda for Meeting No. 02/81 dated 31.05.2016

Sl. No. 54	
Case No. AR-	M/s. Powergear Limited
Meeting No. 02/81	F. No. 01/81/50/798/AM07/DES-II
Dated:- 19.04.2016	RA File No.07/24/040/00693/AM07/
Subject:-	Request for amendment in ad-hoc Norms in respect of Advance License No. 0710049603 dated 15.01.2007.
Decision : NC observed that reply of the company has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 55	
Case No. AR-	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 02/81	F. No. 01/81/50/1642/AM04/
Dated:- 19.04.2016	RA File No.34/82/040/00191/AM04/
Subject:-	Request for fixation of Norms in respect of Advance Authorisation No. 3410009867 dated 04.03.2004.
Decision : NC observed that reply of the company has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 56	
Case No. AR-	M/s. Crompton Greaves Limited
Meeting No. 02/81	F. No. 01/81/50/00262/AM14/
Dated:- 19.04.2016	RA File No. 03/94/040/01127/AM13
Subject:-	Request for ratification of Norms in respect of Advance Authorisation No. 0310746162 dated 21.08.2013.
Decision : NC observed that reply of the company has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 57	
Case No. AR-	M/s. MC Com Industries (India) Pvt. Limited
Meeting No. 02/81	F. No. 01/81/50/416/AM14/DES-II


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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

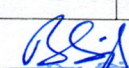
Dated:- 19.04.2016	RA File No. 03/95/040/000615/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310756580 dated 01.11.2013.
Decision : NC observed that reply of the company has been referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 58	
Case No. AR-	M/s. MPP Technologies Pvt. Limited
Meeting No. 02/81	F. No. 01/81/50/141/AM09/DES-II
Dated:- 19.04.2016	RA File No. 07/24/040/00052/AM09
Subject:-	Modification of norms fixed in respect of Advance Authorization No. 0710057471 dated 19.05.2008.
Decision : NC observed that reply of the company has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 59	
Case No. AR-	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 02/81	F. No. 01/81/050/0013/AM15/DES-II
Dated:- 19.04.2016	RA File No. 09/24/040/00533/AM15
Subject:-	Modification of fixed norms in respect of Advance Authorization No. 0910061536 dated 16.01.2015.
Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 60	
Case No. AR-	M/s. Siemens Limited
Meeting No. 02/81	F. No. 01/81/050/106/AM15 /DES-II
Dated:- 19.04.2016	RA File No. 03/95/040/01013/AM14
Subject:-	Request for clarification on how much quantity allowed by DHI vide their UO No. 3(84)/2014/TSW(B)/104 dated 03.02.2015 against the advance authorization no. 310664666 dated 14.11.2011 of M/s. Crompton Greaves.
Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 61	
Case No. AR-	M/s. Larsen & Toubro Limited


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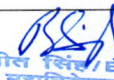

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Meeting No. 02/81	F. No. 01/81/50/315/AM13/DES-II
Dated:- 19.04.2016	RA File No. 03/95/040/00442/AM13
Subject:-	Modification/amendment of fixed norms in respect of Advance License No. 0310710210 dated 24.09.2012.
Decision : NC decided to modify the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/32/2016-TSW/61-AR dated 19/04/2016 as under : 1. OD of import item may be corrected as "812.8 mm (32 inches)" 2. As export was made prior to ratification of norms in NC meeting No. 19/81 dated 18.12.2012 and net weight of export item has been indicated in Shipping Bill and as per drawing of the export item its total Bend length is 6223 MM, words "Bend Arc Length: 6233 mm" suffixed with the description of export product in NC meeting No. 19/81 dated 18.12.2012 may be omitted.	
RA may take suitable consequential action accordingly.	

Sl. No. 62	
Case No. AR-	M/s. Met Trade (India) Limited
Meeting No. 02/81	F. No. 01/81/050/00219/AM13/DES.II
Dated:- 31.05.2016	RA File No. 05/24/040/00168/AM13/
Subject:-	Modification/amendment of fixed norms in respect of Advance Authorization No. 0510331816 dated 09.08.2012.
Decision : NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 63	
Case No. AR-	M/s. MC Com Industries (India) Private Limited
Meeting No. 02/81	F. No. 01/81/050/00073/AM14/DES.II
Dated:- 19.04.2016	RA File No. 03/95/040/01054/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310729610 dated 26.03.2013.
Decision : NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 64	
Case No. AR-	M/s. LM Wind Power Blades (India) Pvt. Limited
Meeting No. 02/81	F.No. 01/81/050/00080/AM16/
Dated:- 19.04.2016	RA File No. 07/24/040/00435/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0710107924 dated 25.03.2015.
Decision : NC observed that case has been referred to C &PC for comments. NC decided to	


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 विदेश व्यापार महानिदेशालय
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 विदेश व्यापार महानिदेशालय
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 उद्योग भवन, नई दिल्ली
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wait for their comments and defer the case.

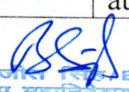
The case stands deferred to 31.05.2016.

Sl. No. 65	
Case No. AR-	M/s. LM Wind Power Blades (India) Pvt. Limited
Meeting No. 02/81	F.No. 01/81/050/00092/AM16/
Dated:- 19.04.2016	RA File No. 07/24/040/00441/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0710107923 dated 25.03.2015.
Decision : NC observed that case has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 66	
Case No. AR-	M/s. Anjani Technoplast Limited
Meeting No. 02/81	F. No. 01/81/050/00161/AM16/
Dated:- 19.04.2016	RA File No. 05/23/040/00052/AM16/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510394297 dated 19.05.2015.
Decision : NC decided to ratify the norms for above AA as per the written comments of the C&PC vide their O.M. No.46011/36/2010-PC-II dated 19/04/2016 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 67	
Case No. AR-	M/s. Arfin India Limited
Meeting No. 02/81	F.No. 01/81/050/00536/AM.15/
Dated:- 19.04.2016	RA File No. 08/24/040/00402/AM15/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0810134521 dated 05.02.2015.
Decision : NC decided that status quo may be maintained as the quantity of import item has been allowed as applied i.e. 318MT for above AA as per the written comments of the DIPP vide their U.O. No.12/32/2016-TSW/67-AR dated 19/04/2016.	
RA may take suitable consequential action accordingly.	

Sl. No. 68	
Case No. AR-	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 02/81	F.No. 01/81/050/00333/AM16/
Dated:- 19.04.2016	RA File No. 09/24/040/00381/AM16/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0910062658 dated 24.09.2015.


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उप महानिदेशक विदेश व्यापार
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Decision : NC observed that reply of the company has been received and same is being referred to DHI for comments. NC decided to defer the case.

The case stands deferred to 31.05.2016.

Sl. No. 69

Case No. AR-	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 02/81	F.No. 01/81/050/00274/AM16/
Dated:- 19.04.2016	RA File No. 09/24/040/00210/AM16/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0910062329 dated 13.07.2015.

Decision : NC observed that reply of the company has been received and same is being referred to DHI for comments. NC decided to defer the case.

The case stands deferred to 31.05.2016.

Sl. No. 70

Case No. AR-	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 02/81	F.No. 01/81/050/00252/AM16/
Dated:- 19.04.2016	RA File No. 09/24/040/00111/AM16/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0910062140 dated 05.06.2015.

Decision : NC observed that reply of the company has been received and same is being referred to DHI for comments. NC decided to defer the case.

The case stands deferred to 31.05.2016.

Sl. No. 71

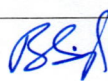
Case No. AR	M/s. Asiatic Electrical & Switchgear Private Limited
Meeting No. 02/81	File No. 01/81/050/00296/AM10/
Dated:- 19.04.2016	RA File No. 05/23/040/00092/AM10/
Subject:-	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510252108 dated 09.11.2009.

Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 31.05.2016.

Sl. No. 72

Case No. AR	M/s. Eastern Copper Mfg. Co. Pvt. Limited
Meeting No. 02/81	File No. 01/81/050/00353/AM16/
Dated:- 19.04.2016	RA File No. 02/24/040/00130/AM16/
Subject:-	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0210206236 dated 15.10.2015.


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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
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वाणिज्य विभाग/Deptt. of Commerce
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Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 31.05.2016.

Sl. No. 73

Case No. AR	M/s. Tema India Limited
Meeting No. 02/81	F.No. 01/81/50/466/AM05
Dated:- 19.04.2016	RA File No. 03/24/40/01255/AM05
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310288604 dated 27.08.2004.

Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 31.05.2016.

Sl. No. 74

Case No. AR	M/s. Cee Dee Metal Alloys (P) Limited
Meeting No. 02/81	File No. 01/81/050/00636/AM15/
Dated:- 19.04.2016	RA File No. 07/24/040/00352/AM15/
Subject:-	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0710107380 dated 07.01.2015.

Decision : NC decided to maintain **status-quo** for above AA as per the written comments of the DIPP vide their U.O. No.12/32/2016-TSW/74-AR dated 19/04/2016 as under :

1. The quantity of import item has been allowed as 1.02 Kgs./Kg. content in the export item taking clue from SION C-1189.
2. Norms applied by other firm for the manufacture and export of same product(Zinc Wire) from Zinc Ingots.

RA may take suitable consequential action accordingly.

Sl. No. 75

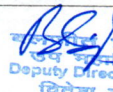
Case No. AR	M/s. Cee Dee Metal Alloys (P) Limited
Meeting No. 02/81	File No. 01/81/050/00145/AM16/
Dated:- 19.04.2016	RA File No. 07/24/040/00048/AM16/
Subject:-	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0710108283 dated 28.05.2015.

Decision : NC decided to **ratify** the norms for above AA as per the written comments of the O/o the DC(MSME) vide their ID note. No. 30(109)/15-ME dated 06.04.2016 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 76

Case No. AR	M/s. Cee Dee Metal Alloys (P) Limited
Meeting No. 02/81	File No. 01/81/050/00146/AM16/


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Udyog Bhawan, New Delhi


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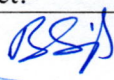
Dated:- 19.04.2016	RA File No. 07/24/040/00072/AM16/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0710108322 dated 05.06.2015.
Decision : NC decided to ratify the norms for above AA as per the written comments of the O/o the DC(MSME) vide their ID note. No. 30(95)/15-ME dated 06.04.2016 (copy enclosed).	
RA may take suitable consequential action accordingly.	

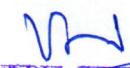
Sl. No. 77	
Case No. AR	M/s. K J V Alloys Conductors Pvt. Limited
Meeting No. 02/81	File No. 01/81/050/00628/AM15/
Dated:- 19.04.2016	RA File No. 50/24/040/00018/AM15/
Subject:-	Ratification of norms in respect of Advance Authorization No. 5010002182 dated 13.01.2015.
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 78	
Case No. AR	M/s. Gargi Enterprises
Meeting No. 02/81	File No. 01/81/050/00137/AM09/
Dated:- 19.04.2016	RA File No. 07/24/040/00866/AM08/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0710056767 dated 02.04.2008.
Decision : NC observed that case has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 79	
Case No. AR	M/s. Shetron Limited
Meeting No. 02/81	File No. 01/81/050/00669/AM09/
Dated:- 19.04.2016	RA File No. 07/24/040/00556/AM09/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0710062327 dated 09.01.2009.
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 80	
Case No. AR	M/s. Asian Colour Coated Ispat Limited
Meeting No. 02/81	File No. 01/81/050/00104/AM13/
Dated:- 19.04.2016	RA File No. 05/23/040/00023/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No.


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	0510323627 dated 01.05.2012.
Decision : NC decided to ratify the norms for above AA as per the written comments of the MoS U.O. No. 2(10)/2012-TW dated 14.03.2016 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 81	
Case No. AR	M/s. Associated Cables Private Limited
Meeting No. 02/81	F. No. 01/81/050/00504/AM15/
Dated:- 19.04.2016	RA File No. 03/94/040/00630/AM15/
Subject:-	Modification of fixed norms in respect of advance authorization no. 0310790115 dated 10.10.2014.
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 82	
Case No. AR	M/s. Asta India Private Limited
Meeting No. 02/81	F. No. 01/81/050/00027/AM15/
Dated:- 19.04.2016	RA File No. 34/24/040/00259/AM14/
Subject:-	Fixation of norms in respect of Advance Authorization No. 3410039133 dated 29.01.2014.
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 83	
Case No. AR	M/s. Asta India Private Limited
Meeting No. 02/81	F. No. 01/81/050/00463/AM15/
Dated:- 19.04.2016	RA File No. 34/24/040/00087/AM15/
Subject:-	Fixation of norms in respect of Advance Authorization No. 3410040397 dated 23.07.2014 of M/s. Asta India Private Limited.
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 84	
Case No. AR	M/s. Asta India Private Limited
Meeting No. 02/81	F. No. 01/81/050/00074/AM15/
Dated:- 19.04.2016	RA File No. 34/24/040/00285/AM14/
Subject:-	Fixation of norms in respect of Advance Authorization No. 3410039465 dated 10.03.2014.
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait	


 बालजीत सिंह / BALJIT SINGH
 Deputy Director General of Foreign Trade
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 बाणिज्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 Foreign Trade Development Officer
 विदेश व्यापार विकास अधिकारी
 Directorate General of Foreign Trade
 बाणिज्य विभाग / Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

for their comments and defer the case.

The case stands deferred to 31.05.2016.

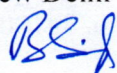
Sl. No. 85	
Case No. AR	M/s. Perma-Pipe India Private Limited, Gandhidham-Kutch.
Meeting No. 02/81	F. No. 01/81/171/633/AM16/DES.II
Dated:- 19.04.2016	KASEZ File No. 37/24/040/00002/AM13/
Subject:-	Fixation of norms in respect of Advance Authorization No. 3710001977 dated 16.08.2012.
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Sl. No. 86	
Case No. AR	M/s. RSAL Steel Private Limited
Meeting No. 02/81	F. No. 01/81/050/00001/AM16/DES.II/
Dated:- 19.04.2016	RA File No. 56/24/040/00045/AM15/
Subject:-	Fixation of norms in respect of Advance Authorization No. 5610004520 dated 21.01.2015 of M/s. RSAL Steel Private Limited.
Decision : NC decided to ratify the norms for above AA as per the written comments of the MoS U.O. No. 2(23)/2015-TW Vol.I dated 16.02.2016 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 87	
Case No. AR	M/s. Sapa Extrusion India Private Limited
Meeting No. 02/81	F.No. 01/81/050/00382/AM15/
Dated:- 19.04.2016	RA File No. 07/24/040/00177/AM15/
Subject:-	Modification of fixed norms in respect of advance authorization no. 0710106577 dated 27.08.2014.
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 31.05.2016.	

Date:06.05.2016

Place: New Delhi


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


(Vinod Kumar Kashyap)
Foreign Trade Development Officer
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

1
19.04.2016

NC Meeting dated 19/04/2016- Case No. 24/21/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310038262 dated 27.12.2011)

Advance authorization may be ratified as under:

1. Words "XLPE Insulated, PVC Sheathed with Bare messenger wire" may be suffixed with the description of export items at Sl. No. 1 to 5.
2. Words "Armoured, PVC Sheathed" may be suffixed with the description of export item at Sl. No. 6.
3. Net weight of 148.361 MT, 53.91 MT, 78.344 MT, 31.92 MT, 381.397 MT & 40.221 MT may be specified with quantities of export items at Sl. No. 1 to 6 respectively.
4. Quantities of import item at Sl. No 1, 4, 7, 10 & 13 viz. Alumimium Ingots may be allowed as 49855 Kgs., 19530 Kgs., 32024 Kgs., 15090 Kgs. & 188328 Kgs. respectively on net to net basis in export items at Sl. No. 1 to 5 respectively as claimed by the firm.
5. Quantity of import items at Sl. No. 16 viz. Alumimium Ingots may be allowed as applied for i.e. 4785 Kgs. being less than the net content in export item at Sl. No. 6.
6. Quantities of import items at Sl. No 2, 5, 8, 11, 14 & 17 viz. XLPE Compound may be allowed as applied for i.e. 10355 Kgs., 4062 Kgs., 6640 Kgs., 3300 Kgs., 41054 Kgs. & 709 Kgs. respectively being less than the net content in export items at Sl. No. 1 to 6 respectively.
7. Quantities of import items at Sl. No 3, 6, 9 & 18 viz. PVC Compound may be allowed as applied for i.e. 30690 Kgs., 12038 Kgs., 19729 Kgs. & 2168 Kgs. respectively being less than the net content in export items at Sl. No. 1, 2, 3 & 6 respectively.
8. Quantities of import items at Sl. No 12 & 15 viz. PVC Compound may be allowed as 7440 Kgs. & 89272 Kgs. respectively on net to net basis in export items at Sl. No. 4 & 5 respectively as claimed by the firm.
9. Quantities of import items at Sl. No 19 & 23 viz. Copper Tape may be allowed as 7639 Kgs. & 11196 Kgs. respectively on net to net basis in export items at Sl. No. 1 & 5 respectively as claimed by the firm.
10. Quantities of import items at Sl. No 20, 21, 22 & 24 viz. Copper Tape may be allowed as applied for i.e. 440 Kgs. , 531 Kgs, 168 Kgs & 100 Kgs. respectively on net to net basis in export items at Sl. No. 2, 3, 4 & 6 respectively.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/32/2016-TSW/01 dated 19/04/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
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(TSW)

6
19.4.2016

NC Meeting dated 19/04/2016- Case No. 34/21/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310043068 dated 21.05.2013)

Advance authorization may be ratified as under:

1. Words "XLPE Insulated & Sheathed" may be suffixed with the description of export item at Sl. No. 3.
2. Net weight of 104.326 MT, 1.451 MT, 1.042 MT, 11.496 MT & 0.923 MT may be specified with quantities of export items at Sl. No. 1 to 5 respectively.
3. Quantities of import items at Sl. No 1 & 3 viz. Aluminium Ingots may be allowed as applied for i.e. 74817 Kgs. & 990 Kgs. respectively on net to net basis in export items at Sl. No. 1 & 2 respectively.
4. Quantities of import items at Sl. No 2 & 7 viz. XLPE Compound may be allowed as 29487 Kgs. & 835 Kgs. respectively on net to net basis in export items at Sl. No. 1 & 3 respectively as claimed by the firm.
5. Quantity of import item at Sl. No 4 viz. XLPE Compound may be allowed as applied for i.e. 462 Kgs. on net to net basis in export item at Sl. No. 2 .
6. Import item at Sl. No. 5 may be deleted.
7. Quantities of import item at Sl. No 6, 8 & 9 viz. Copper Wire Rods may be allowed as applied for i.e. 208 Kgs., 11496 Kgs. & 566 Kgs. respectively on net to net basis in export items at Sl. No. 3, 4 & 5 respectively.

Norms committee may take a view

19/4/16

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/32/2016-TSW/06 dated 19/04/2016

Ref

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

VK

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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Udyog Bhawan, New Delhi

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(TSW)

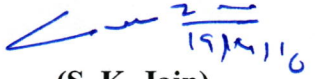
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19.4.2016

NC Meeting dated 19/04/2016- Case No. 25/21/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310044519 dated 26.09.2013)

Advance authorization may be ratified as under:

1. Words "Copper Conductor" may be suffixed with the description of export items at Sl. No.1, 2 & 3.
2. Net weight of 66.516 MT, 3.348 MT 1.929 MT may be specified with quantities of export items at Sl. No. 1, 2 & 3 respectively.
3. Quantities of import items at Sl. No 1, 3 & 5 viz. Copper Wire Rods may be allowed as applied for i.e. 26510 Kgs., 1656 Kgs. & 1107 Kgs. respectively on net to net basis in export items at Sl. No. 1, 2 & 3 respectively.
4. Quantities of import items at Sl. No 2, 4 & 6 viz. XLPE Compound may be allowed as applied for i.e. 40006 Kgs., 1692 Kgs. & 822 Kgs. respectively on net to net basis in export items at Sl. No. 1, 2 & 3 respectively.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/32/2016-TSW/09 dated 19/04/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Division

29
19.04.2016

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorization (AA) No 1110028112 dated 20.11.2014 - M/s National Steel & Agro Industries Limited; Indore.

DGFT may refer to the UO Note No 01/81/50/AM-15-DES-II/42 dated 17.12.2014 whereby the request of M/s **National Steel & Agro Industries Limited; Indore** has been forwarded to Ministry of Steel for ratification of the above mentioned Advance Authorizations.

It may be noted that the export product is covered under **SION C 473** of Handbook of Procedures Vol-II. The quantity of Zinc has been calculated as per Engineering Table No 2. The quantity of Hot Rolled Alloy Steel Sheets/strips/wide coils of relevant grade has been allowed based on content basis as per SION C473. The quantity of items of import to be allowed under the aforesaid AA has been calculated for per tonne of export product in the Excel sheets enclosed herewith for further necessary action.



(S.K. Bhatnagar)
Deputy Industrial Adviser
Telefax: 011-23062490

Encl: as above

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(9)/2014-TW- Vol-I dated 10.03.2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

29
194.16

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m2)	Quantity of Input per ton of export product				
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Steel Strapping (Kg)
1	1110028112 dated 20.11.2014	Cold rolled Galvanized/Galvannealed (Plain/Corrugated) Alloy Steel Sheets/strips/wide coils of relevent grade having thickness 0.14 mm to 1.50 mm and having Zinc coating 80 -90 gms/m ² .	4940.550							
			1035.096	0.14	80	74.4	1,034.8	1.25	0.35	2.00
			2669.760	0.14	90	95.9	1,010.8	1.25	0.35	2.00
			459.192	0.15	90	89.4	1,018.0	1.25	0.35	2.00
			150.000	0.18	90	74.4	1,034.8	1.25	0.35	2.00
			151.178	0.20	90	66.9	1,043.2	1.25	0.35	2.00
			50.506	0.40	90	35.1	1,078.8	1.25	0.35	2.00
			100.450	0.50	90	27.8	1,087.0	1.25	0.35	2.00
			25.888	0.60	90	23.0	1,092.3	1.25	0.35	2.00
			74.552	0.70	90	19.6	1,096.1	1.25	0.35	2.00
			48.256	0.80	90	17.1	1,098.9	1.25	0.35	2.00
			48.732	0.90	90	15.1	1,101.1	1.25	0.35	2.00
			50.586	1.20	90	11.5	1,105.1	1.25	0.35	2.00
			25.386	1.40	90	9.8	1,107.0	1.25	0.35	2.00
			50.968	1.50	90	9.1	1,107.8	1.25	0.35	2.00

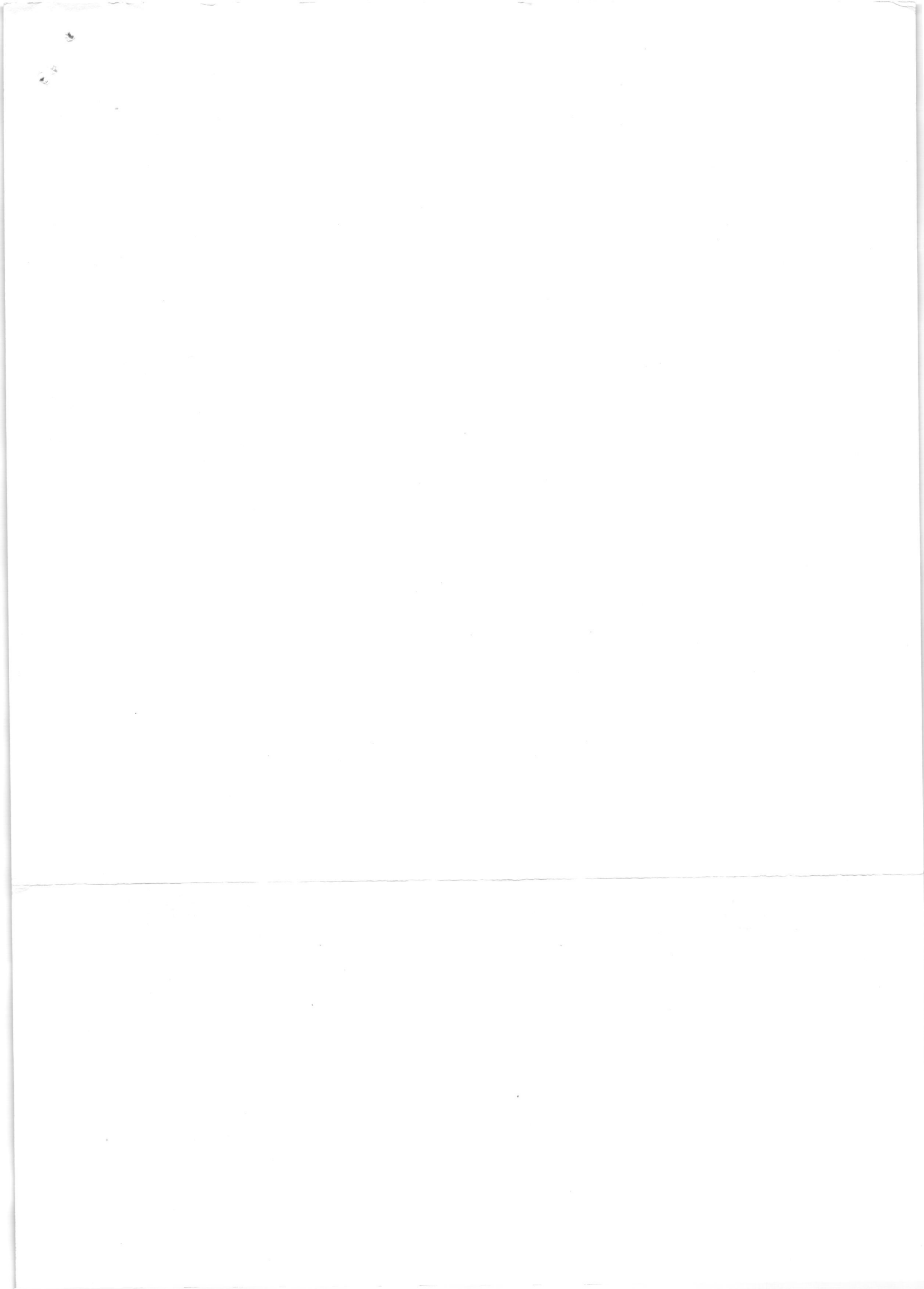
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श्री. बालजी सिंह/BAJJI SINGH
उप निदेशक निर्यात व्यापार
Deputy Director General of Foreign Trade
निर्यात विकास विभाग
Directorate General of Foreign Trade
भारतीय निर्यात/Deptt. of Commerce
शांति भवन, नई दिल्ली
Udyog Bhawan, New Delhi

22/

श्री. विनोद कुमार काश्याप
VINOD KUMAR KASHYAP
उप निदेशक निर्यात व्यापार
Deputy Director General of Foreign Trade
निर्यात विकास विभाग
Directorate General of Foreign Trade
भारतीय निर्यात/Deptt. of Commerce
शांति भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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19.04.2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of JST STEASALIT transformer for ratification of norms of AA no - AA no 2210015181 dt 30-01-15

DES-II, DGFT may kindly refer to the above mentioned AA of M/S JST STEASALIT transformer. The firm's reply does not answer to points raised by this office letter of dated 04-11-15.(Copy enclosed). DGFT is requested to get the above information to examine the request.


B.C.Nayak
Development Officer
01-04-16

DGFT, FTDO, DES-II

Deptt. of HI, UO No 3(59)/15-TSW(B)

dated



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

34
19.4.16

4(1)

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s JST Stesalit Transformers Pvt. Ltd. for ratification of norm of AA No. 2210015181 dated 30.01.2015

Reference: DGFT ID Note No. 01/81/50/675/AM15/DES-II/234 Dated 01.10.2015.

O/o DGFT may refer to firm's reply dated nil forwarded to this office under above reference. It is observed from the reply that copy of advance authorization and the working out calculation for the quantity of input requirement has not been furnished along with the reply. This office is therefore not in a position to support the proposal.

This issue with the approval of IA(KKT).

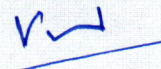
011 9 4.11.15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(59)/2015/TSW(B)/ dated 04.11.2015.



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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(TSW)

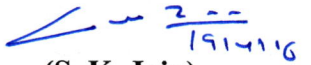
37
19.04.2016

NC Meeting dated 19/04/2016 - Case No. 32/21/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310047839 dated 17.04.2015)

Firm may be asked to submit the following information:

1. Voltage rating of cables
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of Cable.
4. Material balancing viz. net content of each imported and indigenous input per KM of export product.
5. Wastage claimed on each import item, if any.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/32/2016-TSW/37 dated 19/04/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

42
19.04.2016

NC Meeting dated 19/04/2016- Case No. 2/24/81 (M/s Larsen & Toubro Limited) (Advance Authorization No. 0310796879 dated 25.06.2015)

Advance Authorization may be ratified as under on repeat basis:

1. Net empty weight of export product may be specified as 473.89 MT.
2. Import items at Sl. Nos. 1 to 4 shall be of relevant grade and thickness as contained in the export product.
3. Quantity of import item at Sl. No. 1 may be allowed 1.0392 Kgs./Kg. content in the export product as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed 1.03 Kgs./Kg. content in the export product as claimed by the firm.
5. Quantity of import item at Sl. No. 3 may be allowed as 115914 Kgs. as 1.05 Kgs./Kg. content in the export product.
6. Quantity of import item at Sl. No. 4 may be allowed as 31594 Kgs. as 1.03 Kgs./Kg. content in the export product.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/32/2016-TSW/42 dated 19/04/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली-110001
Udyog Bhawan, New Delhi-110001


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Heavy Industry
TSW (B) Section

48
19.04.2016

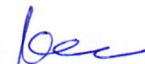
Ref: AA No 3410041526 Alstom Vadodra.

Export Product: Stator Core laminations for 417 MW Hydro Electric Generator- The weight per unit 288.33 MT is to be incorporated in the AA.

Import

S.No	Item	Quantity per unit
1	Electrical Steel CRNGO coil 0.5mm thick-varnished	1.11Kg/kg content in EP
2	Electrical Steel CRNGO coil 0.5mm thick- Unvarnished	1.11Kg/kg content in EP
3	Ventilation spacer	Net to net/GN4
4	Thinner	As per Miscll C-1647

This has the approval of JS


(K.K.Tiwari)

Industrial Adviser

DyDGFT ,DES-II

TSWB 3/214/2015 dated 29/3/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

52
19-04-2016

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of Advance Authorization No 0310 800028 dated 04.11.2015

DGFT may refer to their UO No 01/81/50/ 432 /AM-16/DES-2/78 dated 14.01.2016 for ratification of above mentioned Advance Authorization of M/s JSW Steel Coated Products Limited was forwarded to Ministry of Steel for ratification of the above mentioned Advance Authorization.

In the above connection, it may be noted that Ministry of Steel vide UO of even No dated 09.02.2016 had requested DGFT to ask the applicant for furnishing the breakup of thicknesses to be exported and quantity thereof and calculation of quantity of import items strictly as per SION under the aforesaid AA. The applicant vide their email dated 13.04.2016 informed DGFT the detail of the quantity, thicknesses and coating weights to be exported under the aforesaid licence.

It may be noted that the export product is covered under **SION C 473** of Handbook of Procedures Vol-II. The quantity of Zinc has been calculated as per Engineering Table No 2. The quantity of Hot Rolled Alloy Steel Sheets/strips/wide coils of relevant grade has been allowed based on content basis as per SION C473. The quantity of items of import to be allowed under the aforesaid AA has been calculated for per tonne of export product in the Excel sheets enclosed herewith for further necessary action.



(S.K. Bhatnagar)
Deputy Industrial Adviser

✓
Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(26)/2015-TD dated 19.04.2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m ²)	Quantity of Input per ton of export product			
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevant grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)
1	0310800028 dated 04.11.2015	Cold rolled Galvanized/Galvannealed (Plan/corrugated) Alloy Steel Sheets/ Strips/ Wide Coils of relevant grade having thickness 0.14 to 2.00 mm and zinc coating 90 -275 gms/m ² .	10009.000						
			600.000	0.14	90	95.89	1010.8	1.25	0.35
			1500.000	0.15	100	89.43	1018.0	1.25	0.35
			200.000	0.17	90	78.83	1029.9	1.25	0.35
			300.000	0.20	120	81.92	1026.4	1.25	0.35
			5909.000	0.20	183	127.19	975.8	1.25	0.35
			600.000	0.40	220	82.31	1026.0	1.25	0.35
			100.000	0.48	100	27.77	1087.0	1.25	0.35
			400.000	0.50	275	83.8	1024.3	1.25	0.35
			50.000	0.60	275	69.24	1040.6	1.25	0.35
			200.000	0.70	275	59	1052.0	1.25	0.35
			50.000	1.00	275	40.86	1072.3	1.25	0.35
			50.000	1.50	275	27.48	1087.3	1.25	0.35
			50.000	2.00	275	20.44	1095.1	1.25	0.35

BSJ

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

VK

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

55
19.04.2016

NC Meeting dated 19 /04/2016- Case No. 32/24/81 (M/s Montex Glass Fibre Ind. Pvt. Limited) (Advance Authorization No. 0310800580 dated 02.12.2015)

Advance Authorisation may be ratified on repeat basis as under as per their Advance Authorization No. 0310791833 dated 09.12.2014 ratified in NC meeting No. 8/81 dated 28.07.2015:

1. Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight.
2. Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 % .
3. Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51 %.
4. Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports.
5. Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net basis as claimed by the firm

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/32/2016-TSW/55 dated 19 /04/2016


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

57
19.04.2016

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310800832 dated 9.12.2015 issued in favour of M/s. UM Cables Ltd. Mumbai

Reference DGFT U.O. No 01/81/50/538/AM16/DES-11/134 dated 29.12.2016 vide which comments of this Department have been sought on the above mentioned application of M/s. UM Cables Ltd. Mumbai for export of "Optical Fibre Cable".

2. The FOB value of export is Rs.259,654,500.00 (US\$ 4,121,500.00) and CIF value of Import is Rs 217,387,698.00 (US\$ 3,293,753.00).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as per column 5 inclusive of the wastage in column 4 :-

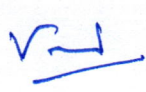
S.No.	Description	UOM	Wastage allowed %	Quantity Recommended
1.	Single Mode Optical Fiber	KME	4.00	167890.9
2.	Polybutylene Terphthalate(PBT)	KGS	2.00	123424
3.	Thixotropic Jelly Compound(Filling)	KGS	1.50	68558.8
4.	HDPE Black Compound	KGS	2.00	541446.3
5.	LLDPE Compound	KGS	2.00	541446.3
6.	Colouring Ink	KGS	1.00	192.284

O/c
Issued
01/04/16


(Asha Nangia)
Director

Shri Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(14)/2016-IPHW dated 1.04.2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhavan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhavan, New Delhi

01/81/1620030/10-11

DE S-117

58
19.04.2016

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1010059339 dated 10.12.2015 issued in favour of M/s. Souriau India Pvt. Ltd. Cochin

Reference DGFT U.O. No. 01/81/50/419/AM16/DES-11/109 dated 14.1.2016 vide which comments of this Department have been sought on the above mentioned application of M/s. Souriau India Pvt. Ltd. Cochin for export of "Connector Plug Body".

2. The FOB value of export is Rs.7,838,190.00 (US\$ 120,309.90) and CIF value of Import is Rs 2,530,500.00 (US\$ 38,225.08).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization on net to net basis with accountability clause on Nil wastage basis.

(Deepak Sharma)
Director

Shri Pradyumna Sahu, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(5)/2016-IPHW dated 1.03.2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhavan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhavan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

59
19.04.2016

NC Meeting dated 19/04/2016 - Case No. 31/24/81 (M/s Mayfair International) (Advance Authorization No. 0310800985 dated 14.12.2015)

Advance Authorization may be ratified as under:

1. Words "containing 287.06 MT of Cold Rolled Stainless Steel Grade AISI 201 " may be suffixed with the description of export product .
2. Words "of relevant thickness" " may be suffixed with the description of import items at Sl. No. 1 & 2.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 56 MT & 254 MT respectively as 1.08 Kgs./Kg. content in export items as claimed by the applicant.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/32/2016-TSW/59 dated 19/04/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
शांति भवन, नई दिल्ली



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
शांति भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

61
19.04.2016

Subject: AA no 0310801043 dated 15.12.15 in respect of M/s Anglo Steel Pvt. Ltd.

The following information is required:

- Detailed technical note on manufacturing process including the relevant flow sheet.
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Description of the export product and weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size of the import product.

This issues with the approval of Director (ME)



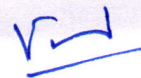
(K.S. Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi

ID note no TL-13024/66/2016-MMM&A-DCMSME dated 01.04.16



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1. 1990年12月15日，在北京市召开的“中国城市经济体制改革十年回顾”会议上，江泽民同志在讲话中，第一次提出“建立社会主义市场经济体制”的命题。

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

62
19.04.2016

Subject: AA no 0310801045 dated 15.12.15 in respect of M/s Anglo Steel Pvt. Ltd.

The following information is required:

- Detailed technical note on manufacturing process including the relevant flow sheet.
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Description of the export product and weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size of the import product.

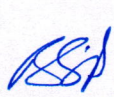
This issues with the approval of Director (ME)



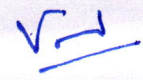
(K.S. Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi

ID note no TL-13024/67/2016-MMM&A-DCMSME dated 01.04.16



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

63
19.04.2016

**NC Meeting dated 19/04/2016 - Case No. 21/24/81 (M/s Apar Industries Limited)
(Advance Authorization No. 0310801047 dated 15.12.2015)**

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 13 may be specified as under:

Sl. No.	Net weight (MT)	Sl. No.	Net weight (MT)	Sl. No.	Net weight (MT)
1	72.60	6	25.633	11	18.733
2	196.493	7	44.775	12	23.751
3	86.753	8	212.541	13	29.484
4	252.891	9	83.652		
5	12.907	10	22.08		

2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 410100.67 Kgs. for export products at Sl. No. 1 to 7 & 10 to 13, taking clue from Engineering Tables No. 4 & 5.
3. Quantity of import item at Sl. No 2 viz. Primary unalloyed Aluminium may be allowed as applied for i.e. 218908 Kgs. for export products at Sl. No. 8 & 9, taking clue from Engineering Table No. 5.
4. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 13, as claimed by the firm.
5. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 7 & 10 to 13, as claimed by the firm.
6. Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 7 & 10 to 13, as claimed by the firm.
7. Quantities of import item at Sl. No. 6 viz. G.I. Wire may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 4 & 10 to 13, as claimed by the firm.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/32/2016-TSW/63 dated 19/04/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

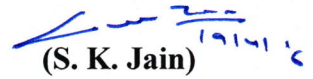
64
19.04.2016

NC Meeting dated 19/04/2016- Case No. 24/24/81 (M/s. Associated Cables Pvt. Limited.)
(Advance Authorization No. 0310801028 dated 15.12.2015)

Advance Authorisation may be ratified as under:

1. Net weight of export products at Sl. No. 1 & 2 may be specified as 26908 Kgs. & 30896 Kgs. respectively.
2. Quantity of import item at Sl. No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade) may be allowed as applied for i.e. 30893.01 Kgs. taking clue from Engineering Table No. 4.
3. Quantity of import item at Sl.No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 & 2.
4. Quantities of import item at Sl. No.3 viz. Copper Tape may be allowed as 1.01 Kgs/Kg content in the Export Products at Sl. No. 1 & 2.
5. Quantity of import item at Sl.No. 4 viz. PVC Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 & 2.
6. Import items at Sl. No. 5 (Wooden Drum) may be allowed as per packing policy.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/32/2016-TSW/64 dated 19/04/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार, नई दिल्ली
110002


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

65
19.04.2016

Subject: AA no 0310801123 dated 16.12.15 in respect of M/s Anglo Steel Pvt. Ltd.

The following information is required:

- Detailed technical note on manufacturing process including the relevant flow sheet.
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Description of the export product and weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size of the import product.

This issues with the approval of Director (ME)



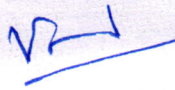
(K.S. Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi

ID note no TL-13024/69/2016-MMM&A-DCMSME dated 01.04.16



बलजीत सिंह / BALJIT SINGH
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
संलग्न फाइल नं. 01.04.16



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

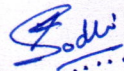
66
19.04.2016

Subject: AA no 03108110/26 dated 16.12.15 in respect of M/s Anglo Steel Pvt. Ltd.

The following information is required:

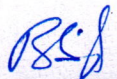
- Detailed technical note on manufacturing process including the relevant flow sheet.
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Description of the export product and weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size of the import product.

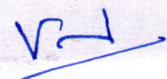
This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi

ID note no TL-13024/65/2016-MMM&A-DCMSME dated 01.04.16


बलजीत सिंह/BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

67
19.04.2016

Subject: AA no 0310801122 dated 16.12.15 in respect of M/s Anglo Steel Pvt. Ltd.

The following information is required:

- Detailed technical note on manufacturing process including the relevant flow sheet.
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Description of the export product and weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size of the import product.

This issues with the approval of Director (ME)



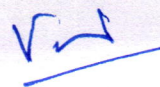
(K.S. Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi

ID note no TL-13024/68/2016-MMM&A-DCMSME dated 01.04.16



बलजीत सिंह / BALJIT SINGH
उप महाविदेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

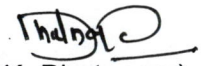
24/81
813

Government of India
Ministry of Steel
Technical Division

69
19.04.2016

DGFT may please refer to their UO No. 01/81/50/519/AM-16/DES-II/94 dated 01.03.2016 regarding ratification of norms in terms of Para 4.7 of HBP (Vol) of Advance Authorization No. 0310801177 dated 17.12.2015 of M/s POSCO Maharashtra Steel Pvt Limited, Mumbai. In this connection, the following quantity of import with 5% wastage may be allowed against export taking clue from SION at C470:

Sl. No	Item of Export	Qty	Item of import	Qty
1	Cold Rolled Steel Coils of width 600 mm or more of grades (JS-SPCC-1) or equivalent grades (0.5 mm or more but not exceeding 1 mm)	10000MT	Hot Rolled steel coils of width more than 600 mm and thickness more than 0.5 mm of relevant grade of export item.	10500 MT
2	Cold Rolled Steel Coils of width 600 mm or more of grades (JS-SPCC-S, EN-DC01) or equivalent grades (0.5 mm or more but not exceeding 1 mm)	1500 MT	Hot Rolled steel coils of width more than 600 mm and thickness more than 0.5 mm of relevant grade of export item	1575 MT
3	Cold Rolled Steel Coils of width 600 mm or more of grades (JS-SPCC-S, EN-DC01) or equivalent grades (1.0 mm but less than 3 mm)	3500 MT	Hot Rolled steel coils of width more than 600 mm and thickness more than 1.0 mm of relevant grade of export item	3675 MT



(S.K. Bhatnager)
Deputy Industrial Adviser

✓
Shri Vinod Kashyap, FTDO, DGFT, Udgoy Bhawan, New Delhi.
Ministry of Steel U.O.No. 2(12)/2014-TW dated 08.03.2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
उद्योग भवन, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Authorization No 0310801276 dated 22.12.2015 -M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their UO note No 01/81/50/ 509 /AM-16/DES-2/92 dated 29.02.2016 for ratification of input-output norm for import of Hot Rolled Stainless Steel wide Coils Thickness 1.5 MM to 5.0 MM (Grade 304/304L) against export of cold rolled stainless steel strips/sheets/wide coils of thickness 0.001 MM to 1.4 MM (Grade 304/304L) by **M/s Phoenix Foils Private Limited, Mumbai** for comments/views of the Ministry of Steel for our comments/views.

(a) Thickness wise and grade wise width of Hot rolled stainless steel coils/strips (Prime) to be imported.

(b) Thickness wise and grade wise width of cold rolled stainless steel coils/sheets/strips to be exported.



(S.K. Bhatnagar)

Deputy Industrial Adviser

Telefax: 011-23062490

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(2)/2015-TD- Vol II dated 14.03.2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
उद्योग भवन, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
उद्योग भवन, New Delhi

Department of Industrial Policy & Promotion
(TSW)

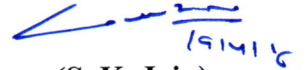
80
19.04.2016

NC Meeting dated 19/04/2016 - Case No. 9/24/81 (M/s Loya Pre Engineered Building Pvt. Ltd.) (Advance Authorization No. 0310801529 dated 04.01.2016)

Advance Authorization may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed on net to net basis as claimed by the applicant.

Norms committee may take a view


19/4/16

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/32/2016-TSW/80 dated 19/04/2016



बलजीत सिंह/BALJIT SINGH
उप महासचिव/विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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19.04.2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 19/04/2016 - Case No. 14/24/81 (M/s Venture Lighting India Limited)
(Advance Authorization No. 3410041797 dated 11.01.2016)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, export product wise.
2. Detailed calculations/basis for the quantities of import items.
3. Justification for the wastages claimed on import items at Sl. No. 6, 13, 14 & 16 to 22.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

/ 19.4.16
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/32/2016-TSW/82 dated 19/04/2016

BSJ

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

VK

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

83
19.04.2016

**NC Meeting dated 19/04/2016 - Case No. 22/24/81 (M/s Apar Industries Limited)
(Advance Authorization No. 0310801677 dated 11.01.2016)**

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 41 may be specified as under:

Sl. No.	Net weight (MT)	Sl. No.	Net weight (MT)	Sl. No.	Net weight (MT)
1	1.11	15	0.530	29	14.214
2	4.673	16	0.864	30	9.516
3	13.261	17	1.297	31	23.106
4	5.722	18	1.253	32	15.878
5	6	19	1.536	33	16.966
6	6.729	20	6.221	34	9.139
7	11.786	21	4.073	35	14.214
8	3.241	22	0.476	36	3.234
9	12.29	23	0.901	37	7.008
10	4.61	24	7.232	38	7.686
11	1.728	25	23.106	39	9.513
12	0.696	26	14.01	40	18.272
13	0.445	27	14.97	41	19.957
14	0.215	28	9.139		

- Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 76717.58 Kgs. for export products at Sl. No. 1 to 35, taking clue from Engineering Tables No. 4 & 5.
- Quantity of import item at Sl. No 2 viz. Primary unalloyed Aluminium may be allowed as applied for i.e. 56062 Kgs. for export products at Sl. No. 36 to 41, as per Engineering Table No. 5.
- Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 11 to 18 & 23 to 41, as claimed by the firm
- Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 11 & 15 to 35, as claimed by the firm.
- Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 11 & 15 to 35, as claimed by the firm.

[Signature]

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- 66 -

[Signature]

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

7. Quantities of import item at Sl. No. 6 viz. Hot Rolled Alloy Steel Wire Rod may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 9 & 24 to 35, as claimed by the firm.
8. Quantity of import item at Sl. No.7 viz. Zinc Ingot may be allowed as applied for i.e. 2265.15 Kgs .

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/32/2016-TSW/83

dated 19/04/2016

RSJ

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

VK

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
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Office of the Development Commissioner
Mechanical Division

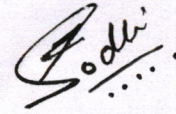
91
19.04.2016

Subject: AA no 0410161565 dated 29.01.16 in respect of M/s Jain Metal Rolling Mills.

Norms may be fixed as follows:-

- Percentage of lead in the import product may be mentioned as 75%.
- Import may be allowed for 3020 MT.

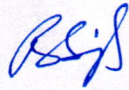
This issues with the approval of Director (ME).



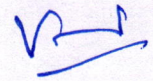
(K.S. Sodhi)
AD (ME)

Shri V.K. Kashyap, FTDO, DGFT Udyog Bhawan New Delhi

ID note no TL-13024/62/2016-MMM&A-DCMSME dated 31.03.16



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR- 61

19.04.2016

NC Meeting dated 19 /04/2016- Case No. 61-A/R (M/s Larsen &Toubro Ltd.) (Advance Authorization No. 0310710210 dated 24.09.2012)

For the purpose of redemption of Advance Authorization, Norms may be modified as under:

1. OD of import item may be corrected as "812.8 mm (32 inches)"
2. As export was made prior to ratification of norms in NC meeting No. 19/81 dated 18.12.2012 and net weight of export item has been indicated in Shipping Bill and as per drawing of the export item its total Bend length is 6223 MM, words "Bend Arc Length: 6233 mm" suffixed with the description of export product in NC meeting No. 19/81 dated 18.12.2012 may be omitted.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/32/2016-TSW/61-A/R dated 19 /04/2016

RSJ

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

VK

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 5th April, 2016

OFFICE MEMORANDUM

Sub: Application from M/s Anjani Technoplast Ltd. for the import of raw material against the export of articles made of polycarbonate sheets/film insulator fittings of plastic/barriers for issue of advance licence (Licence No. 0510394297 dated 19.05.2015) – reg.

The undersigned is directed to refer to DGFT U.O. No. 01/81/50/00161/AM-15/DES-2/043 dated 28.07.2015 forwarded an application for issue of advance licence from M/s Anjani Technoplast Ltd. for the import of raw material against the export of articles made of polycarbonate sheets/film insulator fittings of plastic/barriers for issue of advance licence (Licence No. 0510394297 dated 19.05.2015) and to communicate that the firm's applications has been examined and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
articles made of polycarbonate sheets/film insulator fittings of plastic/barriers	1 kg.	Polycarbonate sheets/film	1.05

This issues with the approval of Joint Secretary (Petrochemicals).



(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

Shri Vinod Kumar Kashyap,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-67
19.04.2016

NC Meeting dated 19/04/2016- Case No. 67-A/R (M/s Arfin India Limited) (Advance Authorization No. 0810134521 dated 05.02.2015)

Status quo may be maintained as the quantity of import item has been allowed as applied for i.e. 318 MT.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/32/2016-TSW/67-A/R dated 19/04/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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वाणिज्य विभाग/Deptt. of Commerce
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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

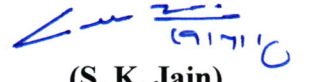
AR-74
19.04.2016

NC Meeting dated 19 /04/2016- Case No. 74-A/R (M/s Cee Dee Metal Alloys (P) Limited)
(Advance Authorization No. 0710107380 dated 07.01.2015)

Status quo may be maintained in view of the following:

1. The quantity of import item has been allowed as 1.02 Kgs./Kg. content in the export item taking clue from SION C-1189.
2. Norms applied by other firm for the manufacture and export of same product(Zinc Wire) from Zinc Ingots.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/32/2016-TSW/74-A/R dated 19 /04/2016



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/ Deptt. of Commerce
भारत सरकार/ Govt. of India
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Udyog Bhawan, New Delhi

AR-75
19.04.2016

Govt. Of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

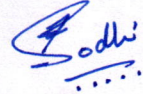
30(109)/15-ME

Subject: AA no 0710108283 dated 28.05.15 in respect of M/s Cee Dee Metal alloys (P) Ltd.

Norms may be fixed as follows:-

- Import may be allowed for 67.83 MT inclusive of 2% wastage.

This issues with the approval of Director (ME)



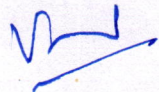
(K.S. Sodhi)

Asstt Director (ME)

Shri V.K.Kashyap, FIDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(109)/15-ME dated 04.06.16



बलजीत सिंह / BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Govt. Of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

AR - 76
19.04.2016

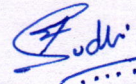
30(95)/15-ME

Subject: AA no 0710108322 dated 05.06.15 in respect of M/s Cee Dee Metal alloys (P) Ltd.

Norms may be fixed as follows:-

- Import may be allowed for 61.05 MT inclusive of 2% wastage.

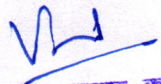
This issues with the approval of Director (ME)


(K.S. Sodhi)
Asstt Director (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(95)/15-ME dated 04.06.16



बलजीत सिंह/BALJIT SINGH
उप महाविदेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
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Government of India
Ministry of Steel
Technical Division

AR-80
19.04.2016

DGFT may please refer to their UO No. 01/81/50/104/AM-13/DES-II/02 dated 03.03.2016 regarding ratification of norms in terms of Para 4.7 of HBP (Vol) of Advance Authorization No. 0510323627 dated 01.05.2012 of M/s AsianColour Coated PvtLimited, New Delhi. In this connection, the following quantity of import with 1% wastage may be allowed against export taking clue from modified SION at C-469Public Notice No 33 (RE: 2012)/2009-2014 dated 30.11.2012:

Sl No	Description of export item	Quantity	Description of import item	Quantity
1	Cold Rolled Galvanized /Galvannealedcolour coated Non Alloy Steel Sheets/Strips/Wide Coils of relevant grade thickness and width	6666.66 MT	Cold Rolled Galvanized /Galvannealed (Plain/Corrugated) Non Alloy Steel Sheets/Strips/Wide Coils of relevant grade thickness and width.	6733.32 MT
2	Cold Rolled Galvanized /Galvannealedcolour coated Non Alloy Steel Sheets/Strips/Wide Coils of relevant grade thickness and width	2857.14 MT	Cold Rolled Galvanized /Galvannealed (Plain/Corrugated) Non Alloy Steel Sheets/Strips/Wide Coils of relevant grade thickness and width.	2885.71 MT


(S.K. Bhatnager)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, UdgoyBhawan, New Delhi.

Ministry of Steel U.O.No. 2(10)/2012-TW dated 14.03.2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशालय
Foreign Trade Directorate, New Delhi
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, भारत सरकार
Udyog Bhawan, New Delhi

AR-86
19-04-2016

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorizations (AAs) No 5610004520 dated 21.01.2015 and 5610004725 dated 23.10.2015 - M/s RSAL Steel Private Limited Indore

DGFT may refer to the UO Note No 01/81/50/AM-15-DES-2/65 dated 16.03.2015 and 01/81/50 /AM-/DES-2 dated NIL whereby the request of M/s RSAL Steel Private Limited Indore have been forwarded to Ministry of Steel for ratification of the above-mentioned Advance Authorization.

It may be noted that the export product is covered under SION C 473 of Handbook of Procedures Vol-II. The quantity of Zinc has been calculated as per Engineering Table No 2. The quantity of Hot Rolled Alloy Steel Sheets/strips/wide coils of relevant grade has been allowed on the content basis as per SION C473. The quantity of items of import to be allowed under the aforesaid AAs has been calculated based on per tonne of export product in the Excel sheets enclosed herewith for further necessary action.



(S.K. Bhatnagar)
Deputy Industrial Adviser
Telefax: 011-23062490

Encl: as above

Shri P.Sahu, FTDO, DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(23)/2015-TW- Vol-I dated 16.02.2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m2)	Quantity of Input per ton of export product						
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Pickling Oil (Kg)	Steel Strapping (Kg)	VCI Rusto - Paper (Sq Metre)
1	5610004520 dated 21.01.2015	Cold rolled Galvanized (Plan/corrugated) Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade having thickness 0.22 to 1.50 mm and zinc coating 90 -275 gms/m ²	5494.819									
			505.654	0.22	90	60.80	1050.0	1.25	0.35	0.45	2.00	5.00
			128.600	0.25	100	53.46	1058.2	1.25	0.35	0.45	2.00	5.00
			102.216	0.27	90	47.70	1064.7	1.25	0.35	0.45	2.00	5.00
			1128.467	0.30	90	47.70	1064.7	1.25	0.35	0.45	2.00	5.00
			248.618	0.32	90	40.45	1072.8	1.25	0.35	0.45	2.00	5.00
			509.720	0.33	90	40.45	1072.8	1.25	0.35	0.45	2.00	5.00
			108.608	0.35	90	40.45	1072.8	1.25	0.35	0.45	2.00	5.00
			53.146	0.35	120	49.48	1062.7	1.25	0.35	0.45	2.00	5.00
			78.096	0.36	90	35.10	1078.8	1.25	0.35	0.45	2.00	5.00
			51.465	0.36	100	35.10	1078.8	1.25	0.35	0.45	2.00	5.00
			254.815	0.42	100	31.01	1083.3	1.25	0.35	0.45	2.00	5.00
			196.070	0.47	100	27.77	1087.0	1.25	0.35	0.45	2.00	5.00
			31.184	0.60	180	43.48	1069.4	1.25	0.35	0.45	2.00	5.00
			146.925	0.96	180	25.69	1089.3	1.25	0.35	0.45	2.00	5.00
			73.903	1.00	180	25.69	1089.3	1.25	0.35	0.45	2.00	5.00
			101.810	1.12	100	11.52	1105.1	1.25	0.35	0.45	2.00	5.00
			48.335	1.20	90	11.52	1105.1	1.25	0.35	0.45	2.00	5.00
			120.362	1.20	180	21.79	1093.6	1.25	0.35	0.45	2.00	5.00
			487.105	1.25	275	31.88	1082.4	1.25	0.35	0.45	2.00	5.00
			306.902	1.40	180	18.56	1097.2	1.25	0.35	0.45	2.00	5.00
			762.639	1.50	180	17.29	1098.7	1.25	0.35	0.45	2.00	5.00
			50.179	1.50	275	27.48	1087.3	1.25	0.35	0.45	2.00	5.00

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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विमल कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
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